

(घ) और (ङ). इनके लिए उत्तरदायी व्यक्ति अब अपने पदों पर नहीं हैं। जहां तक नियुक्त किए गए उम्मीदवारों का सम्बन्ध है, जो श्रेणी III में हैं वे केवल रेल सेवा आयोगों द्वारा उनकी नियुक्तियों को नियमित किए जाने पर ही अपने पद पर बने रहेंगे ; जो श्रेणी IV में हैं उन्हें एनजे/ नेमित्तिक श्रमिक माना जाएगा और उन्हें सामाहित करने के लिए अन्य लोगों के साथ साथ उनकी संवीक्षा की जाएगी।

Suggestions from Shri Jayaprakash Narayan regarding terms of Legislators/Ministers

358. SHRI D.G. GAWAI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether he is aware that Shri Jayaprakash Narayan had in the recent past said that no one should be allowed to remain a member of a legislature or a Minister for more than two successive electoral terms;

(b) if so, whether Government have given thought to it; and

(c) if so, the decision taken or likely to be taken in this regard keeping in view the wishes of Shri Narayan?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NARSINGH YADAV): (a) Press reports regarding the suggestion of Shri Jayaprakash Narayan have come to the notice of the Government recently.

(b) and (c). The suggestion has not been considered by the Government so far.

Proposal to overhaul Company Law

359. SHRI D.G. GAWAI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether there is a proposal under consideration of the Government to completely overhaul the Company Law;

(b) if so, the salient features of the proposals being considered in this regard; and

(c) when a final decision is likely to be taken in this regard and when a comprehensive Bill in Parliament is likely to be introduced?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) Yes, Sir. A High-Powered Expert Committee is presently reviewing the provisions of the Companies Act, 1956.

(b) The terms and conditions of the said Committee, as contained in paras 3 to 5 of the Government's Resolution No. 7-6-77-CL.V dated the 23rd June, 1977 is laid on the Table of the House. [Place in library. See LT 1038/77].

(c) The report of the Committee is likely to be available some time next year. Thereafter, Government will examine the recommendations and take appropriate action.

Prices of Essential Medicines

360. SHRI D.G. GAWAI: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

The steps Government propose to take to bring down the prices of essential medicines and from when the steps are likely to be taken?